

## OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH**

## ALLAHABAD

Dated: This the 5TH day of January, 1999

Coram : Hon 'ble Mr . S . K . Agrawal JM  
Hon 'ble Mr . G . Ramakrishnan AM

ORIGINAL APPLICATION NO. 1465/98

C/A Shri Vikram Nath

## Versus

1. Union of India through Secretary, Department of Defence, New Delhi.
2. Chairman, Ordnance Factory Board, 10-A Shaheed Khudi Ram Bose Marg, Calcutta, 700 001
3. General Manager, Ordnance Factory, Kalpi Road, Kanpur.



4. Sri Kewal Krishna son of Late Mela Ram,  
Chargeman Grade-I, Section Bomb shop,  
Ordnance Factory, Kalpi Road, Kanpur.

5. Sri R.K. Pandey, Chargeman Grade-I,  
Section M. B. Estate, Ordnance Factory,  
Kalpi Road, Kanpur. - - - - - Respondents  
C/R. . . . .

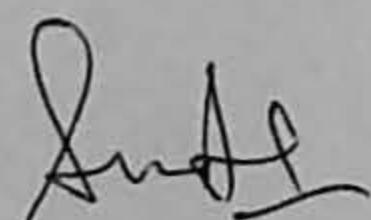
ORDER

By Hon'ble Mr. S. K. Agrawal JM

In this O.A., prayer of the applicants is to give them seniority over and above respondents No. 4 and 5 and all other benefits admissible under law. It was also submitted that the representations filed by the applicants are pending before respondents no. 1 and 2. Therefore, respondents no. 1 and 2 be directed to consider and decide the objection/representations (annexure A-8 and annexure A-9) of the application.

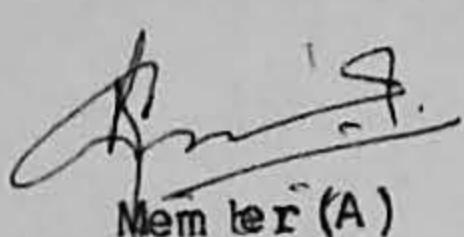
2. The case of the applicants is that the respondents committed serious illegality in placing respondents 4 and 5 senior than the applicants in the tentative Seniority of Chargeman grade II and the applicants have filed representations before respondents 1 and 2 which are pending.

3. Learned Lawyer for the applicant makes submission that representations filed by the applicants are pending consideration before respondents 1 and 2 and respondents 1 and 2 may be directed to dispose of these representations at an early date.

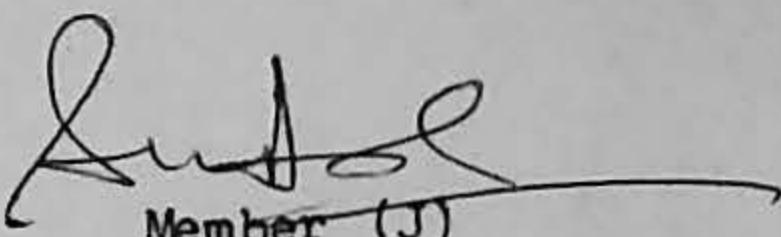


3. We gave thoughtful consideration to the contentions of the Learned Lawyer for the applicants and inview of the averments made in the O.A. and inview of the submissions made by the Learned Lawyer for the applicants, We direct the respondent no.2 to consider and decide the Objections/representations(annexure A-9) ~~of the application~~ pending before him relating to the seniority within a period of 3 months from the date of receipt of a copy of this order.

4. With these directions, this O.A. is disposed of. No order as to costs.



Member (A)



Member (J)

SQI